

Sessions Case No. 53/2020

ORDER

04-09-2020

Accused Sri Karan Karua produced from custody.

The case is fixed today for production and consideration of charge.

Learned defence counsel has not turn up. Heard learned PP.

Charge-Sheet has been submitted for offence under Section 366-A IPC, but going by the materials on record, the said charge is not made out.

The allegation as per the FIR mentions about the accused inducing the informant's daughter aged about 17 ½ years to elope with the accused on 18-01-2020. Elopement with the accused was known on 19-01-2020.

From the statement of the victim girl recorded under Section 164 CrPC, her statement is that she eloped with the accused. Her statement under Section 161 CrPC reveals two years of love affair with the accused. The date of birth of the victim girl as per copy of Birth Certificate is 07-09-2002.


Considering the materials on record and in the CD and the girl being a minor, a prima facie case under Section 363 IPC is only made out which is triable by the Magistrate, 1st Class.

Send the case record along with the CD to learned CJM, Dibrugarh for disposal.

The accused be produced before learned CJM, Dibrugarh on

18-09-2020.

No. 53/2020/3288/2020
17.08.09.2020.


Sessions Judge,
Dibrugarh